

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN & CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2554**  
TO BE ANSWERED ON 22.03.2023

**NATIONAL FOOD SECURITY ACT (NFSA), 2013**

2554: SHRI AKHILESH PRASAD SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:-

- a. whether Government is considering the amendment in the National Food security Act (NFSA),2013 along with entitlements of beneficiaries of ICDS specified in schedule II of the said Act;
- b. whether any change is being made in the calories, Proteins and Micro nutrients entitlement of the beneficiaries and if so, the details thereof;
- c. whether Government is aware of the manifold increase in the cost of various inputs used for the preparation of Take Home Ration(THR); and
- d. Whether Government is considering to revise the existing Cost Norms for Supplementary Nutrition which was mandated for annual revision, details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b). Nutritional norms have been recently amended by Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution to provide a balanced formulation to bridge dietary deficits. The revised norms are comprehensive in terms of quantity and quality of supplementary nutrition based on the principles of diet diversity that will provide beneficiaries with quality protein and 7 essential micronutrients (Calcium, Zinc, Iron, Dietary Folate, Vitamin-A, Vitamin-B6 and Vitamin B-12).

(c) & (d) Cost norms under Supplementary Nutrition will factor the requirements of calorie, protein and micronutrients etc. as per the revised formulation.

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